



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

शनिवार, 28 सितम्बर, 2024 / 06 आश्विन, 1946

हिमाचल प्रदेश सरकार

गृह विभाग

अधिसूचना

शिमला-2, 25 सितम्बर, 2024

संख्या:गृह(ए)ए(1)-23/2022.—हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश पुलिस अधिनियम, 2007 (2007 का अधिनियम संख्यांक 17) की धारा 11 की उप-धारा (1) के साथ पठित भारतीय नागरिक सुरक्षा 139—राजपत्र / 2024-28-09-2024 (6573)

संहिता, 2023 (2023 का अधिनियम संख्यांक 46) की धारा 2 की उप-धारा (1) के खण्ड (प) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पुलिस महानिदेशक, हिमाचल प्रदेश के परामर्श से, इस अधिसूचना के राजपत्र (ई-गजट), हिमाचल प्रदेश में प्रकाशित किए जाने की तारीख से नीचे दी गई अनुसूची के स्तम्भ संख्या (3) में वर्णित गांवों से गठित पुलिस थाना लम्बागांव, जिला कांगड़ा की स्थानीय सीमाओं के अन्तर्गत पुलिस चौकी आलमपुर की स्थापना करते हैं, अर्थात्:-

अनुसूची

क्रम संख्या	ग्राम पंचायत का नाम	स्तम्भ संख्या 2 में विनिर्दिष्ट ग्राम पंचायत में अन्तर्विष्ट गांवों के नाम
1	2	3
1.	आलमपुर	1. आलमपुर 2. बाग 3. पपरोला
2.	जांगल	1. बीड़ 2. साई 3. जांगल 4. मलोडन
3.	बालकरूपी	1. छैँटी 2. धार लाहड़लंघा 3. हार बालकरूपी 4. जांगलधार बालकरूपी 5. कवाल 6. टीहना झमेतर 7. भेड़ी उपरली 8. भेड़ी निचली 9. डाडू
4.	कूहन	1. डली 2. कूहन खास 3. कूहन उपरली
5.	लाहड़ू	1. गुलाना 2. औच कलां 3. औच खुर्द 4. धमांदर 5. लाहड़ू 6. सददा 7. भलून्दर 8. भनैना 9. डोल
6.	बरडाम	1. बरडाम कलां 2. गाहली 3. गढ़ 4. जमूला 5. देहरू 6. बार 7. बरडाम खुर्द
7.	जगरूपनगर	1. धार ब्रहमपुरी 2. जगरूपनगर

8.	सकोह	1. लिऊंडा 2. मशवार 3. सकोह 4. अन्द्रना 5. झंडेरा 6. कलेहरा 7. करौंठी 8. टिककर जीहण
9.	गंदड	1. गन्दड 2. मरेरा 3. उमरी
10.	बन्दाहु	1. बन्दाहु खास 2. क्लूह 3. ओडरी 4. रिडकल
11.	पपलाह	1. वनवंजार 2. जोल 3. कोटलू 4. पपलाह 5. शातल

आदेश द्वारा,
हस्ताक्षरित /—
अति० मुख्य सचिव (गृह) ।

[Authoritative English text of this Department Notification No. Home(A)A(1)-23/2022, dated 25-09-2024 as required under Article 348 (3) of the Constitution of India].

HOME DEPARTMENT

NOTIFICATION

Shimla-2, the 25th September, 2024

No. Home(A)A(1)-23/2022.—In exercise of the powers conferred by clause (u) of sub-section (1) of Section 2 of the Bharatiya Nagarik Suraksha Sanhita Act, 2023 (Act No. 46 of 2023) read with sub-section (1) of Section 11 of the Himachal Pradesh Police Act, 2007 (Act No.17 of 2007), the Governor, Himachal Pradesh, in consultation with the Director General of Police, Himachal Pradesh, is pleased to establish Police Post at Alampur within Local limits of the Police Station Lambagoan, District Kangra, consisting of the villages enumerated in column No. (3) of the SCHEDULE given below thereof, with effect from the date of publication of this notification in the Rajpatra (e-Gazette), Himachal Pradesh, namely:—

SCHEDULE

Sl.No.	Name of Gram Panchayats	Name of Villages contained in Gram Panchayats specified in Column No. 2
1	2	3
1.	Alampur	1. Alampur 2. Bagh 3. Paprola
2.	Jangal	1. Bir 2. Sai 3. Jangal 4. Malodan
3.	Balakrupi	1. Chhanti 2. Dar Laharlangha 3. Har Balakrupi 4. Jangal Dhar Balakrupi 5. Kawal 6. Tihna Jhametar 7. Bheri Uparli 8. Bheri Nichli 9. Dadu
4.	Kuhan	1. Dali 2. Kuhan Khas 3. Kuhan Uparli
5.	Lahru	1. Gulana 2. Oach Kalan 3. Oach Khurd 4. Dhamander 5. Lahru 6. Sadda 7. Bhalunder 8. Bhanaina 9. Dol
6.	Barram	1. Barram Kallan 2. Gahli 3. Garh 4. Jamula 5. Dehru 6. Bar 7. Barram Khurd
7.	Jagroopnagar	1. Dhar Bharampuri 2. Jagroopnagar
8.	Sakoh	1. Liunda 2. Mashwar 3. Sakoh 4. Andrana 5. Jhandera 6. Kalhera 7. Karonthi 8. Tikkar Jihan

9.	Gander	1. Gander 2. Marera 3. Umri
10.	Bandahu	1. Bandahu Khas 2. Kalhun 3. Odri 4. Ridkal
11.	Paplah	1. Banbanjar 2. Jol 3. Kotlu 4. Paplah 5. Santal

By order,

Sd/-

Additional Chief Secretary.

TOWN AND COUNTRY PLANNING DEPARTMENT

NOTIFICATION

Shimla-2, the 20th August, 2024

No. TCP-F05/5/2023.—In exercise of the powers conferred by sub-section (3) of Section (1) of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No. 12 of 1977), the Governor of Himachal Pradesh is pleased to appoint **20th day of August month of 2024** as the date on which the provisions of the aforesaid Act shall come into force in the following revenue Mohals of Tehsil Palampur, Distt. Kangra included in the Palampur Planning Area notified *vide* Notification No. HIM/TP/PJT/DP-Palampur/2001/Vol-II, dated 04-07-2001, namely:—

Sl. No.	Name of Revenue Village	Hadbast No.	Area (in Hectare)	Population (2011 Census)	Remarks
1.	Bhadhoon	209	48	428	Municipal Corporation Palampur
2.	Kaliyarkar	207	43	757	
3.	Loharal	206	56	556	
4.	Panther	251	71	237	
5.	Tanda Holta	252	42	428	
6.	Jandera	253	78	556	
7.	Sarlu	254	27	603	
8.	Rajpur	255	72	913	
9.	Gourat	256	39	787	
10.	Banuri Khas	231	109	1138	
11.	Jhalrehr	230	67	1168	
12.	Matehar	232	47	458	

13.	Odar	233	39	217
14.	Dharaman	794	38	323
15.	Sungai	795	102	599
16.	Band	790	37	339
17.	Mat	789	73	826
18.	Padhiarkhar	793	37	286
19.	Sarsawa	792	63	819
20.	Purani Palam	791	63	676
21.	Lachhun	788	44	486
22.	Surand	222	207	316
23.	Jandarda	219	46	367
24.	Bohl	218	43	307
25.	Nandeer	216	46	650
26.	Bhatarka	217	89	709
27.	Drognu	77	65	413
28.	Sarerkari	78	10	45
29.	Malounta	79	34	378
30.	Thala Parla	75	25	188
31.	Thala Orla	76	42	325
32.	Lulani	74	170	4
33.	Menjha Uparla	63	45	243
34.	Ghadoral	92	65	416
35.	Bhagotla	90	148	435
36.	Kusmal	68	293	478
37.	Bagora	67	34	250
38.	Latwala	65	98	564
39.	Jamwalkar	66	71	401
40.	Bhasmedhr	28	44	299
41.	Kalond	33	97	971
42.	Rajehr	27	43	803
43.	Garh	32	76	759
44.	Chachian Khas	31	77	350
45.	Darati	30	76	243
46.	Ban Bhartri	29	159	3
47.	Balla	26	116	878
48.	Rakh	23	272	1370
49.	Dhanota	16	68	488
50.	Gopalpur	15	178	918
51.	Gujerhra	13	57	386

Area outside
Municipal
Corporation

52.	Dayala	19	127	473
53.	Kuda	3	85	247
54.	Jia Khas	17	56	212
55.	Barota	18	25	129
56.	Chamarkar	6	36	477
57.	Majethli	7	107	751
58.	Cheli	51	54	309
59.	Tanda	50	25	264
60.	Drang Khas	49	193	395
61.	Mahadev	55	195	1142
62.	Chahr Khola	52	74	264
63.	Paror Khas	58	301	1931
64.	Balla	57	152	1010
65.	Katyad	59	90	565
66.	Samula	60	143	2145
67.	Bhattu Palam	96	53	483
68.	Arla	203	163	2055
69.	Raipur Tea Estate	204	72	471
70.	Bag Buhla	269	41	871
71.	Kakrehr	268	31	399
72.	Ghandu	270	71	474
73.	Mansimble Uppla	271	73	403
74.	Bhawarna	277	84	1393
75.	Gadiara	280	57	676
76.	Badgbhar	276	105	1806
Total..			6402	45902

Consequent upon the enforcement of the provisions of the act *ibid* in above Mohals/Revenue Villages, now the provisions of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No. 12 of 1977), shall apply to the re-defined limits of **Palampur Planning Area** and total Revenue Villages over which provisions of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No. 12 of 1977) are enforced shall, now be as follows:—

Sl. No.	Name of Revenue Village	Hadbast No.	Area in Hectare	Population (2011 Census)	Remarks
1.	Palampur M.C.	260	66	3543	Municipal Corporation Palampur
2.	Har	214	61	475	
3.	Bandla Tea Estate	213	20	148	
4.	Sughar	86	63	1391	
5.	Aima	212	58	2775	
6.	Differpat	87	65	821	
7.	Bindraban	208	66	425	
8.	Khilru	210	47	889	
9.	Ghuggar	211	127	3225	
10.	Tanda	261	52	2289	

11.	Nihang	259	24	286		
12.	Lohna	224	83	1558		
13.	Kohli	223	13	193		
14.	Bandla	215	42	793		
15.	Chimbalhar	91	94	536		
16.	Chowki	262	162	1266		
17.	Khalet	263	149	1418		
18.	Roudi	205	134	1228		
19.	Vanghiar	264	89	1729		
20.	Bagh Uppla	266	44	188		
21.	Maranda	258	43	503		
22.	Tanda Parla	257	170	1486		
23.	Banuri	229	392	894		
24.	Holta	226	365	4028		
25.	Bharmat Upper	228	104	1306		
26.	Bhadhoon	209	48	428		
27.	Kaliyarkar	207	43	757		
28.	Loharal	206	56	556		
29.	Panther	251	71	237		
30.	Tanda Holta	252	42	428		
31.	Jandera	253	78	556		
32.	Sarlu	254	27	603		
33.	Rajpur	255	72	913		
34.	Gourat	256	39	787		
35.	Banuri Khas	231	109	1138		
36.	Jhalrehr	230	67	1168		
37.	Matehar	232	47	458		
38.	Chornali	225	19	400		Area outside Municipal Corporation
39.	Kasauti	265	18	105		
40.	Odar	233	39	217		
41.	Dharaman	794	38	323		
42.	Sungal	795	102	599		
43.	Band	790	37	339		
44.	Mat	789	73	826		
45.	Padhiarkhar	793	37	286		
46.	Sarsawa	792	63	819		
47.	Purani Palam	791	63	676		
48.	Lachhun	788	44	486		
49.	Surand	222	207	316		
50.	Jandarda	219	46	367		
51.	Bohl	218	43	307		
52.	Nandeer	216	46	650		
53.	Bhatarka	217	89	709		
54.	Drognu	77	65	413		
55.	Sarerkari	78	10	45		
56.	Malounta	79	34	378		
57.	Thala Parla	75	25	188		
58.	Thala Orla	76	42	325		
59.	Lulani	74	170	4		
60.	Menjha Uparla	63	45	243		

61.	Ghadoral	92	65	416
62.	Bhagotla	90	148	435
63.	Kusmal	68	293	478
64.	Bagora	67	34	250
65.	Latwala	65	98	564
66.	Jamwalkar	66	71	401
67.	Bhasmedhr	28	44	299
68.	Kalond	33	97	971
69.	Rajehr	27	43	803
70.	Garh	32	76	759
71.	Chachian Khas	31	77	350
72.	Darati	30	76	243
73.	Ban Bhartri	29	159	3
74.	Balla	26	116	878
75.	Rakh	23	272	1370
76.	Dhanota	16	68	488
77.	Gopalpur	15	178	918
78.	Gujerhra	13	57	386
79.	Dayala	19	127	473
80.	Kuda	3	85	247
81.	Jia Khas	17	56	212
82.	Barota	18	25	129
83.	Chamarkar	6	36	477
84.	Majethli	7	107	751
85.	Cheli	51	54	309
86.	Tanda	50	25	264
87.	Drang Khas	49	193	395
88.	Mahadev	55	195	1142
89.	Chahr Khola	52	74	264
90.	Paror Khas	58	301	1931
91.	Balla	57	152	1010
92.	Katyad	59	90	565
93.	Samula	60	143	2145
94.	Bhattu Palam	96	53	483
95.	Arla	203	163	2055
96.	Raipur Tea Estate	204	72	471
97.	Bag Buhla	269	41	871
98.	Kakrehr	268	31	399
99.	Ghandu	270	71	474
100.	Mansimble Uppla	271	73	403
101.	Bhawarna	277	84	1393
102.	Gadiara	280	57	676
103.	Badgbhar	276	105	1806
	Total..		8972	79800

By order,

DEVESH KUMAR,
Principal Secretary (TCP).

TOWN AND COUNTRY PLANNING DEPARTMENT

NOTIFICATION

Shimla-2, the 20th August, 2024

No. TCP-F05/5/2023.—In exercise of the powers conferred by clause (a) sub-section (2) of Section 13 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No. 12 of 1977), the Governor of Himachal Pradesh is pleased to include the following revenue Mohals of Tehsil Palampur, Distt. Kangra, in the Palampur Planning Area, already notified *vide* Notification No. HIM/TP/PJT/DP-Palampur/2001/Vol-II, dated 04-07-2001, namely:—

Sl. No.	Name of Revenue Village	Hadbast No.	Area (in Hectare)	Population (2011 Census)	Remarks
1.	Bhadhoon	209	48	428	Municipal Corporation Palampur
2.	Kaliyarkar	207	43	757	
3.	Loharal	206	56	556	
4.	Panther	251	71	237	
5.	Tanda Holta	252	42	428	
6.	Jandera	253	78	556	
7.	Sarlu	254	27	603	
8.	Rajpur	255	72	913	
9.	Gourat	256	39	787	
10.	Banuri Khas	231	109	1138	
11.	Jhalrehr	230	67	1168	
12.	Matehar	232	47	458	
13.	Odar	233	39	217	
14.	Dharaman	794	38	323	
15.	Sungal	795	102	599	
16.	Band	790	37	339	
17.	Mat	789	73	826	
18.	Padhiarkhar	793	37	286	
19.	Sarsawa	792	63	819	
20.	Purani Palam	791	63	676	
21.	Lachhun	788	44	486	
22.	Surand	222	207	316	
23.	Jandarda	219	46	367	
24.	Bohl	218	43	307	
25.	Nandeer	216	46	650	
26.	Bhatarka	217	89	709	
27.	Drognu	77	65	413	
28.	Sarerkari	78	10	45	

29.	Malounta	79	34	378
30.	Thala Parla	75	25	188
31.	Thala Orla	76	42	325
32.	Lulani	74	170	4
33.	Menjha Uparla	63	45	243
34.	Ghadoral	92	65	416
35.	Bhagotla	90	148	435
36.	Kusmal	68	293	478
37.	Bagora	67	34	250
38.	Latwala	65	98	564
39.	Jamwalkar	66	71	401
40.	Bhasmedhr	28	44	299
41.	Kalond	33	97	971
42.	Rajehr	27	43	803
43.	Garh	32	76	759
44.	Chachian Khas	31	77	350
45.	Darati	30	76	243
46.	Ban Bhartri	29	159	3
47.	Balla	26	116	878
48.	Rakh	23	272	1370
49.	Dhanota	16	68	488
50.	Gopalpur	15	178	918
51.	Gujerhra	13	57	386
52.	Dayala	19	127	473
53.	Kuda	3	85	247
54.	Jia Khas	17	56	212
55.	Barota	18	25	129
56.	Chamarkar	6	36	477
57.	Majethli	7	107	751
58.	Cheli	51	54	309
59.	Tanda	50	25	264
60.	Drang Khas	49	193	395
61.	Mahadev	55	195	1142
62.	Chahr Khola	52	74	264
63.	Paror Khas	58	301	1931
64.	Balla	57	152	1010
65.	Katyad	59	90	565
66.	Samula	60	143	2145
67.	Bhattu Palam	96	53	483

68.	Arla	203	163	2055
69.	Raipur Tea Estate	204	72	471
70.	Bag Buhla	269	41	871
71.	Kakrehr	268	31	399
72.	Ghandu	270	71	474
73.	Mansimble Uprla	271	73	403
74.	Bhawarna	277	84	1393
75.	Gadiara	280	57	676
76.	Badgbhar	276	105	1806
Total..			6402	45902

Consequent upon inclusion of above revenue Mohals, the Governor of Himachal Pradesh is further pleased to re-define the limits of **Palampur Planning Area** as per specifications given below:—

SPECIFICATIONS

North: Starting from the outer boundary Mohal Chamarkar (Hadbast No. 6), in continuity of the outer boundary of Mohal Barota (Hd. No. 18), Mohal Jia Khas (Hadbast No. 17), Mohal Kuda (Hadbast No. 3), Mohal Dayala (Hadbast No. 19), Mohal Dhanota (Hadbast No. 16), Mohal Ban Bhartri (Hadbast No. 29), Mohal Bhasmedhr (Hadbast No. 28), Mohal Rajehr (Hadbast No. 27), Mohal Rakh (Hadbast No. 23), Mohal Balla (Hadbast No. 26), Mohal Kalond (Hadbast No. 33), Mohal Kusmal (Hadbast No. 68), Mohal Bhagotla (Hadbast No. 90), Mohal Jamwalkar (Hadbast No. 66), Mohal Menjha Uparla (Hadbast No. 63), Mohal Chimbhar (Hadbast No. 91), Mohal Differpat (Hadbast No. 87), Mohal Sughar (Hadbast No. 86), Mohal Bandla Tea Estate (Hadbast No. 213), Mohal Har (Hadbast No. 214), Mohal Bandla (Hadbast No. 215) Mohal Drognu (Hadbast No. 77), Mohal Sarekari (Hadbast No. 78), Mohal Malounta (Hadbast No. 79), Mohal Thala Orla (Hadbast No. 76), Mohal Thala Parla (Hadbast No. 75), Mohal Lulani (Hadbast No. 74) Mohal Bhatarka (Hadbast No. 217), Mohal Bohl (Hadbast No. 218), Mohal Jandarda (Hadbast No. 219), Mohal Surand (Hadbast No. 222), Mohal Lohna (Hadbast No. 224), Mohal Holta (Hadbast No. 226), Mohal Chornali (Hadbast No. 225), Mohal Holta (Hadbast No. 226), Mohal Bharmat upper (Hadbast No. 228), Mohal Jhalrehr (Hadbast No. 230), Mohal Dharaman (Hadbast No. 794) and upto eastern boundary of Mohal Padhiarkhar (Hadbast No. 793).

East: Starting from the Mohal Padhiarkhar (Hadbast No. 793), Mohal Sarsawa (Hadbast No. 792), Mohal Purani Palam (Hadbast No. 791) and upto Mohal Lachhun (Hadbast No. 788).

South: Starting from Mohal Lachhun (Hadbast No. 788), Mohal Mat (Hadbast No. 789), Mohal Band (Hadbast No. 790), Mohal Sungal (Hadbast No. 795), Mohal Odar (Hadbast No. 233), Mohal Mateher (Hadbast No. 232), Mohal Banuri Khas (Hadbast No. 231), Mohal Banuri (Hadbast No. 229), Mohal Panther (Hadbast No. 251), Mohal Jandera (Hadbast No. 253), Mohal Rajpur (Hadbast No. 255), Mohal Gourat (Hadbast No. 256), Mohal Bagh Uparla (Hadbast No. 266), Mohal Kakrehr (Hadbast No. 268), Mohal Mansimble Uperla (Hadbast No. 271), Mohal Bhawarna (Hadbast No. 277), Mohal Gadira (Hadbast No. 280), Mohal Bhawarna (Hadbast No. 277), Mohal Badgbhar (Hadbast No. 276) Mohal Bhawarna (Hadbast No. 277), Mohal Mansimble Uperla (Hadbast No. 271), Mohal Ghandu (Hadbast No. 270), Mohal Raipur Tea Estate (Hadbast No. 204), Mohal Arla (Hadbast No. 203),

Mohal Bhattu Palam (Hadbast No. 96), Mohal Samula (Hadbast No. 60), Mohal Katyad (Hadbast No. 59), Mohal Paror Khas (Hadbast No. 58) and Mohal Balla (Hadbast No. 57).

West: Starting from Mohal Balla (Hadbast No. 57), in continuity of the outer boundary of Mohal Mahadev (Hadbast No. 55), Mohal Tanda (Hadbast No. 50), Mohal Cheli (Hadbast No. 51) Mohal Chahr Khola (Hadbast No. 52), Mohal Cheli (Hadbast No. 51), Mohal Drang Khas (Hadbast No. 49), Mohal Paror khas (Hadbast No. 58), Mohal Katyad (Hadbast No. 59), Mohal Samula (Hadbast No. 60), Mohal Bhattu Palam (Hadbast No. 96), Mohal Arla (Hadbast No. 203) Mohal Raipur Tea Estate (Hadbast No. 204), Mohal Roudi (Hadbast No. 205), Mohal Loharal (Hadbast No. 206), Mohal Kaliyarkar (Hadbast No. 207), Mohal Ghadoral (Hadbast No. 92), Mohal Latwala (Hadbast No. 65), Mohal Bagora (Hadbast No. 67), Mohal Kalond (Hadbast No. 33), Mohal Garh (Hadbast No. 32), Mohal Chachian Khas (Hadbast No. 31), Mohal Darti (Hadbast No. 30), Mohal Dhanota (Hadbast No. 16), Mohal Gopalpur (Hadbast No. 15), Mohal Gujerhra (Hadbast No. 13), Mohal Gopalpur (Hadbast No. 15), Mohal Dayala (Hadbast No. 19), Mohal Kuda (Hadbast No. 3), Mohal Jia Khas (Hadbast No. 17), Mohal Majethli (Hadbast No. 7), upto Mohal Chamarkar (Hadbast No. 6).

The total revenue Mohals in Palampur Planning Area over which provisions of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No. 12 of 1977) are enforced shall, now be as follows:—

Sl. No.	Name of Revenue Village	Hadbast No.	Area (in Hectare)	Population (2011 Census)	Remarks
1.	Palampur M.C	260	66	3543	Municipal Corporation Palampur
2.	Har	214	61	475	
3.	Bandla Tea Estate	213	20	148	
4.	Sughar	86	63	1391	
5.	Aima	212	58	2775	
6.	Differpat	87	65	821	
7.	Bindraban	208	66	425	
8.	Khilru	210	47	889	
9.	Ghuggar	211	127	3225	
10.	Tanda	261	52	2289	
11.	Nihang	259	24	286	
12.	Lohna	224	83	1558	
13.	Kohli	223	13	193	
14.	Bandla	215	42	793	
15.	Chimbalhar	91	94	536	
16.	Chowki	262	162	1266	
17.	Khalet	263	149	1418	
18.	Roudi	205	134	1228	
19.	Vanghiar	264	89	1729	
20.	Bagh Uprla	266	44	188	
21.	Maranda	258	43	503	
22.	Tanda Parla	257	170	1486	
23.	Banuri	229	392	894	
24.	Holta	226	365	4028	
25.	Bharmat Upper	228	104	1306	
26.	Bhadhoon	209	48	428	

27.	Kaliyarkar	207	43	757	
28.	Loharal	206	56	556	
29.	Panther	251	71	237	
30.	Tanda Holta	252	42	428	
31.	Jandera	253	78	556	
32.	Sarlu	254	27	603	
33.	Rajpur	255	72	913	
34.	Gourat	256	39	787	
35.	Banuri Khas	231	109	1138	
36.	Jhalrehr	230	67	1168	
37.	Matehar	232	47	458	
38.	Chornali	225	19	400	
39.	Kasauti	265	18	105	
40.	Odar	233	39	217	
41.	Dharaman	794	38	323	
42.	Sungal	795	102	599	
43.	Band	790	37	339	
44.	Mat	789	73	826	
45.	Padhiarkhar	793	37	286	
46.	Sarsawa	792	63	819	
47.	Purani Palam	791	63	676	
48.	Lachhun	788	44	486	
49.	Surand	222	207	316	
50.	Jandarda	219	46	367	
51.	Bohl	218	43	307	
52.	Nandeer	216	46	650	
53.	Bhatarka	217	89	709	
54.	Drognu	77	65	413	
55.	Sarerkari	78	10	45	
56.	Malounta	79	34	378	
57.	Thala Parla	75	25	188	
58.	Thala Orla	76	42	325	
59.	Lulani	74	170	4	
60.	Menjha Uparla	63	45	243	
61.	Ghadoral	92	65	416	
62.	Bhagotla	90	148	435	
63.	Kusmal	68	293	478	
64.	Bagora	67	34	250	
65.	Latwala	65	98	564	
66.	Jamwalkar	66	71	401	
67.	Bhasmedhr	28	44	299	
68.	Kalond	33	97	971	
69.	Rajehr	27	43	803	
70.	Garh	32	76	759	
71.	Chachian Khas	31	77	350	
72.	Darati	30	76	243	
73.	Ban Bhartri	29	159	3	
74.	Balla	26	116	878	
75.	Rakh	23	272	1370	
76.	Dhanota	16	68	488	

Area outside
Municipal
Corporation

77.	Gopalpur	15	178	918
78.	Gujerhra	13	57	386
79.	Dayala	19	127	473
80.	Kuda	3	85	247
81.	Jia Khas	17	56	212
82.	Barota	18	25	129
83.	Chamarkar	6	36	477
84.	Majethli	7	107	751
85.	Cheli	51	54	309
86.	Tanda	50	25	264
87.	Drang Khas	49	193	395
88.	Mahadev	55	195	1142
89.	Chahr Khola	52	74	264
90.	Paror Khas	58	301	1931
91.	Balla	57	152	1010
92.	Katyad	59	90	565
93.	Samula	60	143	2145
94.	Bhattu Palam	96	53	483
95.	Arla	203	163	2055
96.	Raipur Tea Estate	204	72	471
97.	Bag Buhla	269	41	871
98.	Kakrehr	268	31	399
99.	Ghandu	270	71	474
100.	Mansimble Uprra	271	73	403
101.	Bhawarna	277	84	1393
102.	Gadiara	280	57	676
103.	Badgbhar	276	105	1806
	Total..		8972	79800

By order,

DEVESH KUMAR,
Principal Secretary (TCP).**TOWN AND COUNTRY PLANNING DEPARTMENT**

NOTIFICATION

Shimla-2, the 20th August, 2024

No. TCP-F05/5/2023.—Whereas some areas have been included in the **Palampur Planning Area** and its limits have been re-defined under clause (a) of sub-section (2) of Section-13 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No. 12 of 1977) *vide* Notification No. TCP-F05/5/2023 dated 20-08-2024.

And whereas, existing landuse of the newly included areas of the said Planning Area has not yet been published under sub-section (1) of Section 15 of the act *ibid*.

And whereas, the Governor of Himachal Pradesh is satisfied that in the aforesaid newly included areas of the Planning Area, the change of land use or any building operation therein is likely to cause injurious disturbance of the surface or any land or soil, or is considered detrimental to the preservation of the soil, prevention of land slips or protection against erosion and is likely to make it difficult to plan and develop the areas in question in accordance with the provisions of the aforesaid Act.

Now, therefore, in exercise of the powers conferred by sub-section (1) of Section 15-A of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No. 12 of 1977), the Governor of Himachal Pradesh is pleased to freeze the existing land use of the newly included areas of the **Palampur Planning Area** from the date of the publication of this notification in the Official Gazette of Himachal Pradesh for a period of five years.

By order,

DEVESH KUMAR,
Principal Secretary (TCP).

Office of the Sub-Divisional Magistrate Arki, District Solan (H.P.)

Case No.: 32/2024

Date of Instt.: 12-09-2024

Date of Decision: 11-10-2024

Smt. Malti Devi d/o Sh. Ganpat Ram, r/o Village Gohri, P.O. Okharu, Tehsil Arki, District Solan (H.P.) ..*Applicant.*

Versus

General Public

..*Respondent.*

Regarding delayed registration of death event under section 13(3) of the Birth & Death Registration Act, 1969.

Smt. Malti Devi d/o Sh. Ganpat Ram, r/o Village Gohri, P.O. Okharu, Tehsil Arki, District Solan (H.P.) has filed a case under section 13(3) of the Birth and Death Registration Act, 1969 alongwith affidavits and other documents stating therein that she was born on 02-01-1986 at Village Gohri, P.O. Okhar, but her birth has not been entered in the records of Gram Panchayat Plania, Tehsil Arki, District Solan (H.P.) as per the Non-availability Certificate No.- 10 issued by the Registrar, Birth and Death Registration, G.P. Plania, Tehsil Arki.

Therefore, by this proclamation the general public is hereby informed that any person having objection for registration of delayed birth event of Malti Devi may submit their objections in writing in this office on or before 11-10-2024 at 10:00 AM, failing which, no objection will be entertained after date of hearing.

Given under my hand and seal of this office on this 12th day of September, 2024.

Seal.

Sd/-
*Sub-Divisional Magistrate,
Arki, Distt. Solan (H.P.)*

Office of the Sub-Divisional Magistrate Arki, District Solan (H.P.)

Case No.: 33/2024

Date of Instt.: 12-09-2024

Date of Decision: 11-10-2024

Smt. Reeta Devi d/o Sh. Parma Nand, r/o Village Bugar, P.O. Chakhar, Tehsil Arki, Distt. Solan (H.P.) ..*Applicant.*

Versus

General Public

..*Respondent.*

Regarding delayed registration of Birth event under section 13(3) of the Birth & Death Registration Act, 1969.

Smt. Reeta Devi d/o Sh. Parma Nand, r/o Village Bugar, P.O. Chakhar, Tehsil Arki, Distt. Solan (H.P.) has filed a case under section 13(3) of the Birth and Death Registration Act, 1969 alongwith affidavits and other documents stating therein that she was born on 02-06-1980 at Village Bugar, P.O. Chakhar, but her birth has not been entered in the records of Gram Panchayat Chakhar, Tehsil Arki, District Solan (H.P.) as per the Non-availability Certificate No.- 10 issued by the Registrar, Birth and Death Registration, G.P. Chakhar, Tehsil Arki.

Therefore, by this proclamation the general public is hereby informed that any person having objection for registration of delayed birth event of Smt. Reeta Devi, may submit their objections in writing in this office on or before 11-10-2024 at 10.00 AM, failing which, no objection will be entertained after date of hearing.

Given under my hand and seal of this office on this 12th day of September, 2024.

Seal.

Sd/-
*Sub-Divisional Magistrate,
Arki, Distt. Solan (H.P.)*

Office of the Sub-Divisional Magistrate Arki, District Solan (H.P.)

Case No.: 31/2024

Date of Instt.: 05-09-2024

Date of Decision: 04-10-2024

Smt. Deepika Sharma d/o Sh. Mast Ram, r/o Village Koyal Sanog, P.O. Bani Materni, Tehsil Arki, Distt. Solan (H.P.) ..*Applicant.*

Versus

General Public

..Respondent.

Regarding delayed registration of Birth event under section 13(3) of the Birth & Death Registration Act, 1969.

Smt. Deepika Sharma d/o Sh. Mast Ram, r/o Village Koyal Sanog, P.O. Bani Materni, Tehsil Arki, Distt. Solan (H.P.) has filed a case under section 13(3) of the Birth and Death Registration Act, 1969 alongwith affidavits and other documents stating therein that she was born on 14-04-1991 at Village Koyal Sanog, P.O. Bani Materni, but her birth has not been entered in the records of Gram Panchayat Materni, Tehsil Arki, District Solan (H.P.) as per the Non-availability Certificate No.- 10 issued by the Registrar, Birth and Death Registration, G.P. Materni, Tehsil Arki.

Therefore, by this proclamation the general public is hereby informed that any person having objection for registration of delayed birth event of Smt. Deepika Sharma, may submit their objections in writing in this office on or before 04-10-2024 at 10.00 AM, failing which, no objection will be entertained after date of hearing.

Given under my hand and seal of this office on this 5th day of September, 2024.

Seal.

Sd/-
Sub-Divisional Magistrate,
Arki, Distt. Solan (H.P.)

**In the Court of Dr. Poonam, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Solan, Tehsil & District Solan (H.P.)**

Notice under section 16 of Special Marriage Act.

Whereas, Mr. Vinod Kumar s/o Mr. Kharak Singh, r/o House No. 466/3, Near Subzi Mandi, Ward No. 3, Bye Pass Kather, Solan, Tehsil and Distt. Solan (H.P.) and Mrs. Reena d/o Bhim Prasad, r/o Village & P.O. Bholar, Tehsil Jubbal, Distt. Shimla (H.P.) and presently residing at House No. 466/3, Near Subzi Mandi, Ward No. 3, Bye Pass Kather, Solan, Tehsil and Distt. Solan (H.P.) have filed application for the registration of their marriage, which was solemnized on 24-04-2022 and they have been living as husband and wife ever since then.

And whereas both these applicants have submitted in their application and in their affidavits that Mr. Vinod Kumar & Mrs. Reena were unmarried at the time of solemnization of their marriage and were major in age and having no prohibited relations to each other, debarring them to marry each other. Both the applicants have requested for registration of their marriage.

Notices have been served to all concerned and general public to this effect if anybody has got any objection regarding the registration of marriage duly solemnized between the above parties i.e. Mr. Vinod Kumar s/o Mr. Kharak Singh, r/o House No. 466/3, Near Subzi Mandi, Ward No. 3, Bye Pass Kather, Solan, Tehsil and Distt. Solan (H.P.) and Mrs. Reena d/o Sh. Bhim Prasad, r/o Village & P.O. Bholar, Tehsil Jubbal, Distt. Shimla (H.P.) and presently residing at House No. 466/3, Near Subzi Mandi, Ward No. 3, Bye Pass Kather, Solan, Tehsil and Distt. Solan (H.P.) they may file their written objections and appear personally or through their authorized agents before me within a period of thirty days from the date of issuance of this notice. After expiry of the said

period, the marriage certificate would be issued to the applicants by this court post which no objection will be heard or accepted.

Issued under my hand and seal of the court on this 3rd day of September, 2024.

Seal.

DR. POONAM, HPAS,
Marriage Officer-cum-Sub-Divisional Magistrate,
Solan, District Solan (H. P.).

**In the Court of Dr. Poonam, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Solan, Tehsil & District Solan (H.P.)**

Notice under section 16 of Special Marriage Act.

Whereas, Mr. Saurav s/o Lt. Sh. Rajinder Kumar, r/o Village Pati-Kolian, P.O. Basal, Tehsil and Distt. Solan (H.P.) and Mrs. Amrita d/o Durga Singh, r/o Village Jakot, Distt. Rolpa, Nepal presently residing at c/o Sh. Sandeep, Village Ber-Gaon, P.O. Chambaghat, Tehsil and Distt. Solan (H.P.) have filed application for the registration of their marriage, which was solemnized on 05-02-2024 and they have been living as husband and wife ever since then.

And whereas both these applicants have submitted in their application and in their affidavits that Mr. Saurav & Mrs. Amrita were unmarried at the time of solemnization of their marriage and were major in age and having no prohibited relations to each other, debarring them to marry each other. Both the applicants have requested for registration of their marriage.

Notices have been served to all concerned and general public to this effect if anybody has got any objection regarding the registration of marriage duly solemnized between the above parties *i.e.* Mr. Saurav s/o Lt. Sh. Rajinder Kumar, r/o Village Pati-Kolian, P.O. Basal, Tehsil and Distt. Solan (H.P.) and Mrs. Amrita d/o Durga Singh, r/o Village Jakot, Distt. Rolpa, Nepal presently residing at r/o Village Ber-Gaon, P.O. Chambaghat Tehsil and Distt. Solan (H.P.) they may file their written objections and appear personally or through their authorized agents before me within a period of thirty days from the date of issuance of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this court post which no objection will be heard or accepted.

Issued under my hand and seal of the court on this 2nd day of September, 2024.

Seal.

DR. POONAM, HPAS,
Marriage Officer-cum-Sub-Divisional Magistrate,
Solan, District Solan (H. P.).

**In the Court of Dr. Poonam, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Solan, Tehsil & District Solan (H.P.)**

Notice under section 6 of Special Marriage Act.

Whereas, Mr. Inderpreet Singh s/o Sh. Balwinder Singh, r/o # 1420/8, Phase XI, S.A.S. Nagar, Mohali, Punjab and Ms. Hema d/o Mr. Rajender Kumar, r/o V.P.O. Sultanpur, Tehsil and Distt. Solan (H.P.) have gave notice of intended marriage u/s 5 of the Special Marriage Act, 1954 to this office.

And whereas both these applicants have submitted in their application and in their affidavits that Mr. Inderpreet Singh & Ms. Hema are unmarried and major in age. Both the applicants have requested for solemnization of their marriage.

Notices are given to all concerned and general public to this effect if anybody has got any objection regarding the registration of marriage between the above said. Mr. Inderpreet Singh s/o Sh. Balwinder Singh, r/o # 1420/8, Phase XI, S.A.S. Nagar, Mohali, Punjab and Ms. Hema d/o Mr. Rajender Kumar, r/o V.P.O. Sultanpur, Tehsil and Distt. Solan (H.P.) they should file their written objections and should appear personally or through their authorized agents before me within a period of thirty days from the date of issuance of this notice. After expiry of the said period, the aforesaid marriage will be solemnized accordingly and certificate would be issued to the applicants by this court and later on no objection will be heard and accepted.

Issued under my hand and seal of the court on this 10th day of September, 2024.

Seal.

DR. POONAM, HPAS,
Marriage Officer-cum-Sub-Divisional Magistrate,
Solan, District Solan (H. P.).

**In the Court of Dr. Poonam, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Solan, Tehsil & District Solan (H.P.)**

Notice under section 16 of Special Marriage Act.

Whereas, Mr. Pritam Ghale s/o Fatha Bahadur Gurung Ghale, r/o Village Chitwan Jutpani, Kalika-7, District Dhading, Nepal and presently residing at Tulsika Bhawan, Near Rajgarh Road, Solan, Tehsil and Distt. Solan (H.P.) and Mrs. Baby d/o Mr. Ram Bahadur, r/o Ashok Bhawan, Mall Road Solan, Tehsil and Distt. Solan (H.P.) have filed application for the registration of their marriage, which was solemnized on 15-05-2024 and they have been living as husband and wife ever since then.

And whereas both these applicants have submitted in their application and in their affidavits that Mr. Pritam Ghale & Mrs. Baby were unmarried at the time of solemnization of their marriage and were major in age and having no prohibited relations to each other, debarring them to marry each other. Both the applicants have requested for registration of their marriage.

Notices have been served to all concerned and general public to this effect if anybody has got any objection regarding the registration of marriage duly solemnized between the above parties *i.e.* Mr. Pritam Ghale s/o Fatha Bahadur Gurung Ghale, r/o Village Chitwan Jutpani, Kalika-7, District Dhading, Nepal and presently residing at Tulsika Bhawan, Near Rajgarh Road, Solan, Tehsil and Distt. Solan (H.P.) and Mrs. Baby d/o Mr. Ram Bahadur, r/o Ashok Bhawan, Mall Road Solan, Tehsil and Distt. Solan (H.P.) they may file their written objections and appear personally or through their authorized agents before me within a period of thirty days from the date of issuance of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this court post which no objection will be heard and accepted.

Issued under my hand and seal of the court on this 10th day of September, 2024.

Seal.

DR. POONAM, HPAS,
Marriage Officer-cum-Sub-Divisional Magistrate,
Solan, District Solan (H. P.).

**In the Court of Sh. Multan Singh Banyal, Executive Magistrate (Tehsildar),
Solan, District Solan (H.P.)**

In the matter of:

Sh. Nek Ram s/o Late Sh. Datti Ram, r/o Village Dharja, P.O. Oachghat, Tehsil & Distt.
Solan (H.P.)-173 223. ..Applicant.

Versus

General Public

..Respondent.

Application u/s 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003.

Whereas, Sh. Nek Ram s/o Late Sh. Datti Ram, r/o Village Dharja, P.O. Oachghat, Tehsil & Distt. Solan (H.P.)-173 223 has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering of date of death of his father Late Sh. Datti Ram s/o Late Sh. Tamku Ram whose date of death is 11-03-1990 and her place of death is at Village Dharja, P.O. Oachghat, Tehsil & Distt. Solan (H.P.)-173 223 but his date of death could not be entered in the record of Gram Panchayat Shamror, Tehsil & Distt. Solan (H.P.).

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of death of Late Sh. Datti Ram s/o Late Sh. Tamku Ram may submit their objections in writing or appear in person in this court on or before 03-10-2024 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 3rd day of September, 2024.

Seal.

Sd/-
(MULTAN SINGH BANYAL),
Executive Magistrate (Tehsildar),
Solan, District Solan (H.P.).

**In the Court of Sh. Multan Singh Banyal, Executive Magistrate (Tehsildar),
Solan, District Solan (H.P.)**

In the matter of:

Smt. Beena Devi w/o Sh. Ram Krishan, r/o Village Sadnaghat, P.O. Naina Tikkar, Tehsil Pachhad, Distt. Sirmaur (H.P.).

*..Applicant.**Versus*

General Public

..Respondent.

Application u/s 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003.

Whereas, Smt. Beena Devi d/o Sh. Dalip Singh and Smt. Surmi Devi and w/o Sh. Ram Krishan, r/o Village Sadnaghat, P.O. Naina Tikkar, Tehsil Pachhad, Distt. Sirmaur (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering of date of birth i.e. 15-11-1973 and her place of birth is at Village Thundi, P.O. Bhojnagar, Tehsil and Distt. Solan (H.P.), but her date of birth could not be entered in the record of Gram Panchayat Bhojnagar, Tehsil & Distt. Solan (H.P.).

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Smt. Beena Devi d/o Sh. Dalip Singh and Smt. Surmi Devi may submit their objections in writing or appear in person in this court on or before 12-10-2024 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 12th day of September, 2024.

Seal.

Sd/-
(MULTAN SINGH BANYAL),
*Executive Magistrate (Tehsildar),
Solan, District Solan (H.P.).*

**In the Court of Sh. Multan Singh Banyal, Executive Magistrate (Tehsildar),
Solan, District Solan (H.P.)**

In the matter of:

Smt. Jyoti Kumari d/o Sh. Sher Singh, r/o Village Nohra, P.O. Narag, Sub-Tehsil Narag, District Sirmaur, H.P., presently residing at Ward No. 17, Kather, P.O. Chambaghat, Tehsil and Distt. Solan (H.P.)

*..Applicant.**Versus*

General Public

..Respondent.

Application u/s 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003.

Whereas, Smt. Jyoti Kumari d/o Sh. Sher Singh, r/o Village Nohra, P.O. Narag, Sub-Tehsil Narag, District Sirmaur, H.P., presently residing at Ward No. 17, Kather, P.O. Chambaghat, Tehsil and Distt. Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering of date of birth of her son

namely Aarav s/o Sh. Biku Ram and Smt. Jyoti Kumari whose date of birth is 25-12-2019 and his place of birth is at Ward No. 17, Kather, P.O. Chambaghat, Tehsil and Distt. Solan (H.P.) but his date of birth could not be entered in the record of Municipal Corporation Solan, Tehsil & Distt. Solan (H.P.).

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Aarav s/o Sh. Biku Ram and Smt. Jyoti Kumari may submit their objections in writing or appear in person in this court on or before 12-10-2024 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 12th day of September, 2024.

Seal.

Sd/-
(MULTAN SINGH BANYAL),
Executive Magistrate (Tehsildar),
Solan, District Solan (H.P.).

**In the Court of Sh. Multan Singh Banyal, Executive Magistrate (Tehsildar),
Solan, District Solan (H.P.)**

In the matter of:

Smt. Seema Devi w/o Sumant Pandit, r/o Village Chanchopali, P.O. Saraiya, Tarwara,
Siwan, Bihar-841 506 ..Applicant.

Versus

General Public

..Respondent.

Application u/s 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003.

Whereas, Smt. Seema Devi w/o Sumant Pandit, r/o Village Chanchopali, P.O. Saraiya, Tarwara, Siwan, Bihar-841 506, presently residing at House No. 54, Ward No. 13, Kaleen-Solan, Tehsil and Distt. Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering of date of birth of her son namely Kartik Kumar s/o Sh. Sumant Pandit and Smt. Seema Devi whose date of birth is 03-06-2013 and his place of birth is at House No. 54, Ward No. 13, Kaleen-Solan, Tehsil and Distt. Solan (H.P.) but his date of birth could not be entered in the record of Municipal Corporation Solan, Tehsil & Distt. Solan (H.P.).

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Kartik Kumar s/o Sh. Sumant Pandit and Smt. Seema Devi may submit their objections in writing or appear in person in this court on or before 12-10-2024 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 12th day of September, 2024.

Seal.

Sd/-
(MULTAN SINGH BANYAL),
Executive Magistrate (Tehsildar),
Solun, District Solun (H.P.).

**In the Court of Sh. Multan Singh Banyal, Executive Magistrate (Tehsildar),
Solun, District Solun (H.P.)**

In the matter of:

Smt. Seema Devi w/o Sumant Pandit, r/o Village Chanchopali, P.O. Saraiya, Tarwara,
Siwan, Bihar-841 506 ..Applicant.

Versus

General Public ..Respondent.
*Application u/s 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth and
Death Registration Rules, 2003.*

Whereas, Smt. Seema Devi w/o Sumant Pandit, r/o Village Chanchopali, P.O. Saraiya, Tarwara, Siwan, Bihar-841 506, presently residing at House No. 54, Ward No. 13, Kaleen-Solan, Tehsil and Distt. Solun (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering of date of birth of her son namely Gaurav Kumar s/o Sh. Sumant Pandit and Smt. Seema Devi whose date of birth is 05-09-2015 and his place of birth is at House No. 54, Ward No. 13, Kaleen-Solan, Tehsil and Distt. Solun (H.P.) but his date of birth could not be entered in the record of Municipal Corporation Solun, Tehsil & Distt. Solun (H.P.).

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Gaurav Kumar s/o Sh. Sumant Pandit and Smt. Seema Devi may submit their objections in writing or appear in person in this court on or before 12-10-2024 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 12th day of September, 2024.

Seal.

Sd/-
(MULTAN SINGH BANYAL),
Executive Magistrate (Tehsildar),
Solun, District Solun (H.P.).

**Before Sh. Jagpal Singh, Executive Magistrate (Tehsildar)
Kasauli, District Solan (H.P.)**

Case No. : 24/2024

Date of Instt.: 04-09-2024

Date of Decision: 05-10-2024

Smt. Nima Devi w/o Sh. Sada Ram d/o Sh. Anant Ram, r/o Village & P.O. Delgi, Tehsil Kasauli, Distt. Solan (H.P.) ..Applicant.

Versus

General Public

..Respondent.

Application under section 13(3) of Birth and Death Registration Act, 1969.

Smt. Nima Devi w/o Sh. Sada Ram d/o Sh. Anant Ram, r/o Village & P.O. Delgi, Tehsil Kasauli, Distt. Solan (H.P.) has moved an application before the undersigned u/s 13(3) of birth and death registration Act, 1969 alongwith affidavits and other documents stating therein that she was born on 01-01-1973 at Village & P.O. Delgi, Tehsil Kasauli, Distt. Solan (H.P.) but her date of birth could not be registered in the records of Gram Panchayat Delgi, Tehsil Kasauli, Distt. Solan (H.P.) within stipulated period. Hence she prayed for passing necessary orders to the Secretary, Birth & Death Registration, Gram Panchayat Delgi, Tehsil Kasauli for entering the same in the birth and death records.

Therefore, by this proclamation the general public is hereby informed that any person having any objection for the registration of delayed date of birth of Smt. Nima Devi d/o Late Sh. Anant Ram may submit their objections in writing in this court on or before 05-10-2024 at 10.00 A.M. failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 4th day of September, 2024.

Seal.

Sd/-
(JAGPAL SINGH),
Executive Magistrate (Tehsildar),
Kasauli, District Solan (H.P.).

**Before Sh. Jagpal Singh, Executive Magistrate (Tehsildar)
Kasauli, District Solan (H.P.)**

Case No. : 22/2024

Date of Instt.: 04-09-2024

Date of Decision: 05-10-2024

Smt. Meena Devi w/o Sh. Bheem Singh d/o Sh. Sant Ram, r/o Village Shattal, P.O. Deothi, Tehsil & Distt. Solan (H.P.) ..Applicant.

Versus

General Public

..Respondent.

Application under section 13(3) of Birth and Death Registration Act, 1969.

Smt. Meena Devi w/o Sh. Bheem Singh d/o Sh. Sant Ram, r/o Village Shattal, P.O. Deothi, Tehsil & Distt. Solan (H.P.) has moved an application before the undersigned u/s 13(3) of birth and

death registration Act, 1969 alongwith affidavits and other documents stating therein that she was born on 22-08-1976 at Village Dagroh-Pul, P.O. Dharampur, Tehsil Kasauli, Distt. Solan (H.P.) but her date of birth could not be registered in the records of Gram Panchayat Rouri, Tehsil Kasauli within stipulated period. Hence she prayed for passing necessary orders to the Secretary, Birth & Death Registration, Gram Panchayat Rouri, Tehsil Kasauli for entering the same in the birth and death records.

Therefore, by this proclamation the general public is hereby informed that any person having any objection for the registration of delayed date of birth of Smt. Meena Devi d/o Sh. Sant Ram may submit their objections in writing in this court on or before 05-10-2024 at 10.00 A.M. failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 4th day of September, 2024.

Seal.

Sd/-
(JAGPAL SINGH),
Executive Magistrate (Tehsildar),
Kasauli, District Solan (H.P.).

Before Sh. Jagpal Singh, Executive Magistrate (Tehsildar)
Kasauli, District Solan (H.P.)

Case No. : 23/2024

Date of Instt.: 04-09-2024

Date of Decision: 05-10-2024

Smt. Reena Devi w/o Sh. Mahender Kumar d/o Sh. Maan Singh, r/o Village Ghati, P.O. Kotbeja, Tehsil Kasauli, Distt. Solan (H.P.) ..*Applicant.*

Versus

General Public

..*Respondent.*

Application under section 13(3) of Birth and Death Registration Act, 1969.

Smt. Reena Devi w/o Sh. Mahender Kumar d/o Sh. Maan Singh, r/o Village Ghati, P.O. Kotbeja, Tehsil Kasauli, Distt. Solan (H.P.) has moved an application before the undersigned u/s 13(3) of birth and death registration Act, 1969 alongwith affidavits and other documents stating therein that she was born on 07-09-1982 at Village & P.O. Darwa, Tehsil Kasauli, Distt. Solan (H.P.) but her date of birth could not be registered in the records of Gram Panchayat Darwa, Tehsil Kasauli within stipulated period. Hence she prayed for passing necessary orders to the Secretary, Birth & Death Registration, Gram Panchayat Darwa, Tehsil Kasauli for entering the same in the birth and death records.

Therefore, by this proclamation the general public is hereby informed that any person having any objection for the registration of delayed date of birth of Smt. Reena Devi d/o Sh. Maan Singh may submit their objections in writing in this court on or before 05-10-2024 at 10.00 A.M. failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 4th day of September, 2024.

Seal.

Sd/-
(JAGPAL SINGH),
Executive Magistrate (Tehsildar),
Kasauli, District Solan (H.P.).

**Before Sh. Jagpal Singh, Executive Magistrate (Tehsildar)
Kasauli, District Solan (H.P.)**

Case No. : 18/2024

Date of Instt.: 04-09-2024

Date of Decision: 05-10-2024

Smt. Prem Lata d/o Sh. Joginder Pal, r/o Village Chamat Bhadech, P.O. Deothi, Tehsil & Distt. Solan (H.P.) ..*Applicant.*

Versus

General Public

..*Respondent.*

Application under section 13(3) of Birth and Death Registration Act, 1969.

Smt. Prem Lata d/o Sh. Joginder Pal, r/o Village Chamat Bhadech, P.O. Deothi, Tehsil & Distt. Solan (H.P.) has moved an application before the undersigned u/s 13(3) of birth and death registration Act, 1969 alongwith affidavits and other documents stating therein that she was born on 07-06-1972 at Village Sihardi, P.O. Dharampur, Tehsil Kasauli, Distt. Solan (H.P.) but her date of birth could not be registered in the records of Gram Panchayat Anji Malta, Tehsil Kasauli within stipulated period. Hence she prayed for passing necessary orders to the Secretary, Birth & Death Registration, Gram Panchayat Anji Malta, Tehsil Kasauli for entering the same in the birth and death records.

Therefore, by this proclamation the general public is hereby informed that any person having any objection for the registration of delayed date of birth of Smt. Prem Lata d/o Sh. Joginder Pal may submit their objections in writing in this court on or before 05-10-2024 at 10.00 A.M. failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 4th day of September, 2024.

Seal.

Sd/-
(JAGPAL SINGH),
*Executive Magistrate (Tehsildar),
Kasauli, District Solan (H.P.).*

**Before Sh. Jagpal Singh, Executive Magistrate (Tehsildar)
Kasauli, District Solan (H.P.)**

Case No. : 23/2024

Date of Instt.: 04-09-2024

Date of Decision: 05-10-2024

Sh. Jagdish Chand s/o Sh. Tulsi Ram, r/o Village Sataun, Distt. Sirmaur (H.P.) ..*Applicant.*

Versus

General Public

..*Respondent.*

Application under section 13(3) of Birth and Death Registration Act, 1969.

Sh. Jagdish Chand s/o Sh. Tulsi Ram, r/o Village Sataun, Distt. Sirmaur (H.P.) has moved an application before the undersigned u/s 13(3) of birth and death registration Act, 1969 alongwith affidavits and other documents stating therein that his daughter namely Naina Chauhan was born on 21-02-2017 at 2 room set owned by Pramod Kumar, situated in Village Dharampur Bathol, Tehsil Kasauli, Distt. Solan (H.P.) but her date of birth could not be registered in the records of Gram Panchayat Dharampur, Tehsil Kasauli within stipulated period. Hence she prayed for passing necessary orders to the Secretary, Birth & Death Registration, Gram Panchayat Dharampur, Tehsil Kasauli for entering the same in the birth and death records.

Therefore, by this proclamation the general public is hereby informed that any person having any objection for the registration of delayed date of birth of Miss. Naina Chauhan d/o Sh. Jagdish Chand may submit their objections in writing in this court on or before 05-10-2024 at 10.00 A.M. failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 4th day of September, 2024.

Seal.

Sd/-
(JAGPAL SINGH),
*Executive Magistrate (Tehsildar),
Kasauli, District Solan (H.P.).*

**Before Sh. Jagpal Singh, Executive Magistrate (Tehsildar)
Kasauli, District Solan (H.P.)**

Case No. : 21/2024

Date of Instt.: 04-09-2024

Date of Decision: 05-10-2024

Smt. Kaushlya Devi d/o Sh. Rattan Lal, r/o Village Gharshi Kukana, P.O. Kot, Tehsil Kasauli, Distt. Solan (H.P.)
..Applicant.

Versus

General Public

..Respondent.

Application under section 13(3) of Birth and Death Registration Act, 1969.

Smt. Kaushlya Devi d/o Sh. Rattan Lal, r/o Village Gharshi Kukana, P.O. Kot, Tehsil Kasauli, Distt. Solan (H.P.) has moved an application before the undersigned u/s 13(3) of birth and death registration Act, 1969 alongwith affidavits and other documents stating therein that she was born on 08-12-1987 at Village Gharshi Kukana, P.O. Kot, Tehsil Kasauli, Distt. Solan (H.P.) but her date of birth could not be registered in the records of Gram Panchayat Kot, Tehsil Kasauli within stipulated period. Hence she prayed for passing necessary orders to the Secretary, Birth & Death Registration, Gram Panchayat Kot, Tehsil Kasauli for entering the same in the birth and death records.

Therefore, by this proclamation the general public is hereby informed that any person having any objection for the registration of delayed date of birth of Smt. Kaushlya Devi d/o Sh. Rattan Lal, may submit their objections in writing in this court on or before 05-10-2024 at 10.00 A.M. failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 4th day of September, 2024.

Seal.

Sd/-
(JAGPAL SINGH),
Executive Magistrate (Tehsildar),
Kasauli, District Solan (H.P.).

Before Sh. Jagpal Singh, Executive Magistrate (Tehsildar)
Kasauli, District Solan (H.P.)

Case No. : 20/2024

Date of Instt.: 04-09-2024

Date of Decision: 05-10-2024

Sh. Sohan Lal s/o Late Sh. Taru Ram, r/o Village Nagli, Tehsil Kotwali, Distt. Nagina,
Uttar Pradesh ..*Applicant.*

Versus

General Public

..*Respondent.*

Application under section 13(3) of Birth and Death Registration Act, 1969.

Sh. Sohan Lal s/o Late Sh. Taru Ram, r/o Village Nagli, Tehsil Kotwali, Distt. Nagina, Uttar Pradesh has moved an application before the undersigned u/s 13(3) of birth and death registration Act, 1969 alongwith affidavits and other documents stating therein that he was born on 23-11-1970 at Lawrence School Sanawar, Tehsil Kasauli, Distt. Solan (H.P.) but his date of birth could not be registered in the records of Gram Panchayat Garkhal Sanawar, Tehsil Kasauli within stipulated period. Hence he prayed for passing necessary orders to the Secretary, Birth & Death Registration, Gram Panchayat Garkhal Sanawar, Tehsil Kasauli for entering the same in the birth and death records.

Therefore, by this proclamation the general public is hereby informed that any person having any objection for the registration of delayed date of birth of Sh. Sohan Lal s/o Late Sh. Taru Ram may submit their objections in writing in this court on or before 05-10-2024 at 10.00 A.M. failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 4th day of September, 2024.

Seal.

Sd/-
(JAGPAL SINGH),
Executive Magistrate (Tehsildar),
Kasauli, District Solan (H.P.).

ब अदालत श्री जय चन्द, सहायक समाहर्ता प्रथम श्रेणी, रामपुर बुशैहर,
जिला शिमला, हिमाचल प्रदेश

मुकद्दमा नं० : 16/2023

तारीख दायर : 25-09-2023

सतीष कुमार पुत्र श्रीमती गोकली देवी, निवासी गांव कराली, डा० डन्सा, तहसील रामपुर, जिला शिमला (हि० प्र०) वादी/प्रथम पक्ष

बनाम

1. श्रीमती भागदासी पुत्री श्री नानक चन्द, निवासी गांव थान्डी, डा० खनेरी, तहसील रामपुर, जिला शिमला (हि० प्र०), 2. श्रीमती कुन्ता पुत्री श्री नानक चन्द, निवासी गांव थान्डी, डा० खनेरी, तहसील रामपुर, जिला शिमला (हि० प्र०), 3. श्रीमती लीला पुत्री नानक चन्द, निवासी गांव थान्डी, डा० खनेरी, तहसील रामपुर, जिला शिमला (हि० प्र०), 4. श्रीमती गोपाल दासी विधवा श्री नानक चन्द, निवासी गांव थान्डी, डा० खनेरी, तहसील रामपुर, जिला शिमला (हि० प्र०), 5. श्री प्रकाश चन्द पुत्र श्री गोकली देवी, गांव कराली, तहसील रामपुर, जिला शिमला, 6. श्रीमती हिरामणी विधवा हिरा लाल, निवासी गांव थान्डी, डा० खनेरी, तहसील रामपुर, जिला शिमला (हि० प्र०), 7. श्री जगदीश पुत्र बृज लाल, निवासी गांव थान्डी, डा० खनेरी, तहसील रामपुर, जिला शिमला (हि० प्र०), 8. श्रीमती जालमू पुत्री सैन्डी, निवासी गांव थान्डी, डा० खनेरी, तहसील रामपुर, जिला शिमला (हि० प्र०), 9. श्रीमती जितमू पुत्री निवासी गांव थान्डी, डा० खनेरी, तहसील रामपुर, जिला शिमला (हि० प्र०), 10. श्री कमला नन्द पुत्र तेगी राम, गांव घोरला, तहसील निरमण्ड, जिला कुल्लू, 11. श्री पदम दास पुत्र श्री कर्म दास, गांव कनार, तहसील कुमारसैन, 12. श्री मंगल दास पुत्र जय राम, निवासी कस्बा बाजार रामपुर, जिला शिमलरा, 13. श्रीमती सुदर्शना देवी पत्नी श्री ईश्वर सिंह, निवासी गांव थान्डी, डा० खनेरी, तहसील रामपुर, 14. श्री संतोष कुमार पुत्र श्री कर्म चन्द, गांव थान्डी, डा० खनेरी, तहसील रामपुर, 15. श्री रमेश चन्द पुत्र प्रेम दास, गांव भरेडी, तहसील कुमारसैन, 16. श्री सीस राम पुत्र हिरा नन्द, गांव थान्डी, डा० खनेरी, जिला शिमला, 17. श्री अरविन्द सवरूप पुत्र शाम लाल, गांव नेहरा, डा० बाहली, तहसील रामपुर, जिला शिमलरा, 18. श्रीमती चेतना पुत्री गुरदास, निवासी गांव थान्डी, डा० खनेरी, तहसील रामपुर, जिला शिमला (हि० प्र०), 19. श्रीमती गुडी देवी पुत्री गुरदास, निवासी गांव थान्डी, डा० खनेरी, तहसील रामपुर, जिला शिमला (हि० प्र०), 20. श्रीमती उषा देवी विधवा गुरदास, निवासी गांव थान्डी, डा० खनेरी, तहसील रामपुर, जिला शिमला (हि० प्र०), 21. श्रीमती उमा पुत्री परमा नन्द, निवासी गांव थान्डी, डा० खनेरी, तहसील रामपुर, जिला शिमला (हि० प्र०), 22. श्रीमती वीना पुत्री परमा नन्द, निवासी गांव थान्डी, डा० खनेरी, तहसील रामपुर, जिला शिमला (हि० प्र०), 23. श्रीमती रेशमा पुत्री परमा नन्द, निवासी गांव थान्डी, डा० खनेरी, तहसील रामपुर, जिला शिमला (हि० प्र०), 24. श्रीमती चन्द्रु विधवा परमा नन्द, निवासी गांव थान्डी, डा० खनेरी, तहसील रामपुर, जिला शिमला (हि० प्र०), 25. श्री बाल कृष्ण पुत्र श्री भोगम राम, निवासी गांव थान्डी, डा० खनेरी, तहसील रामपुर, जिला शिमला (हि० प्र०), 26. श्री कमल सिंह पुत्र मोहन लाल, निवासी गांव देवटी, तहसील रामपुर, जिला शिमला (हि० प्र०), 27. श्रीमती अर्चना पुत्री अमर सिंह, निवासी जगातखाना, तहसील निरमण्ड, 28. श्री राम भक्त पुत्र श्री मीसू राम, निवासी कस्बा बाजार रामपुर, जिला शिमला (हि० प्र०), 29. श्री बृज भूषण पुत्र मूल राज, निवासी कस्बा बाजार रामपुर, 30. श्री सुन्दर सिंह पुत्र बदरी दास, निवासी गांव थान्डी, डा० खनेरी, तहसील रामपुर, जिला शिमला (हि० प्र०), 31. श्री संदीप कुमार पुत्र श्री देवी राम, निवासी गाहन, तहसील ननखरी, 32. श्री विनोद कुमार पुत्र ज्ञान चन्द, निवासी भरेही, तहसील कुमारसैन, 33. श्री लच्छमी नन्द पुत्र श्री ठोडू, गांव लठेडा, तहसील रामपुर, 34. श्री सुन्दर लाल पुत्र श्री कुई राम, गांव डिवरी, तहसील रामपुर, 35. श्री राकेश कुमार पुत्र रतन दास, निवासी गांव थान्डी, डा० खनेरी, तहसील रामपुर, जिला शिमला (हि० प्र०), 36. श्री काला उर्फ काली दास, निवासी गांव थान्डी, डा० खनेरी, तहसील रामपुर, जिला शिमला (हि० प्र०), 37. श्रीमती रमीला देवी पत्नी श्री राज कुमार, निवासी गांव थान्डी, डा० खनेरी, तहसील रामपुर, जिला शिमला (हि० प्र०), 38. श्रीमती शकीला देवी पत्नी श्री रजनीश, गांव दलोग, तहसील रामपुर, 39. श्री देव कुन्ती पत्नी श्री गंगा सिंह, गांव मीरू, तहसील निचार, जिला किन्नौर, 40. श्रीमती निशा देवी पुत्री सोहन लाल, गांव रूपी, तहसील निचार, जिला किन्नौर, 41. भगवान पुत्र गोसरू, गांव किरटी कुमारसैन, जिला शिमला, 42. श्री जिन्दू पुत्र तेबनू, निवासी गांव थान्डी, डा० खनेरी, तहसील रामपुर, जिला शिमला (हि० प्र०)। प्रतिवादी।

दरखास्त तकसीम जेर धारा 123 हि0प्र0 भू-राजस्व अधिनियम बाबत भूमि खाता/खतौनी नं0 51/111, ता 119, कित्ता-36, रकबा तादादी 01-32-08 है0 वाका चक औडा, जिला शिमला (हि0 प्र0)।

नोटिस बनाम आम जनता।

प्रार्थी श्री सतीष कुमार पुत्र श्रीमती गोकली देवी, निवासी गांव कराली, डा0 डन्सा, तहसील रामपुर, जिला शिमला (हि0 प्र0) खाता/खतौनी नं0 51/111, ता 119, कित्ता-36, रकबा तादादी 01-32-08 है0 वाका चक औडा, जिला शिमला (हि0 प्र0) की तकसीम दरखास्त इस अदालत में बराए हुकमन तकसीम गुजारी है जो इस अदालत में विचाराधीन है। जिसमें उपरोक्त प्रतिवादीगणों नं0 1 ता 42 का सही पते का ज्ञान न होने के कारण व न ही समन की तामील साधारण तरीके से न होनी पाई जा रही है। जिस कारण इस अदालत को यकीन हो गया है कि इनकी तामील साधारण तरीके से होनी सम्भव नहीं है। अतः प्रतिवादीगणों नं0 1 ता 42 को व उनके जायज वारसानो को इस इश्तहार द्वारा सूचित किया जाता है कि वह दिनांक 15-10-2024 को प्रातः 10.00 बजे असालतन या वकालतन पैरवी मुकद्दमा हेतु हाजिर अदालत आए। हाजिर न आने की सूरत में यह समझा जाएगा की इस खाता की तकसीम बारा किसी भी प्रकार का एतराज नहीं है तथा यकतरफा कार्यवाही अमल में लाई जावेगी।

आज दिनांक 14-06-2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
रामपुर बुशैहर, जिला शिमला (हि0 प्र0)।

CHANGE OF NAME

I, Hem Lata w/o Keshri Singh, VPO Marathu, Tehsil Sadar, District Mandi (H.P.) declare that in my Adhaar No. 3022 0631 8446 my name Hima Devi is wrongly entered, correct name is Hem Lata. Note please.

HEM LATA
w/o Keshri Singh,
VPO Marathu, Tehsil Sadar,
District Mandi (H.P.).

CHANGE OF NAME

I, Seema (New Name) w/o Sh. Pawan Kumar, r/o Village Bahali, P.O. Kungal Balti, Tehsil Nankhari, District Shimla (H.P.)-172 001 declare that I have changed my name from Jiya Mani (Previous Name) to Seema (New Name). All concerned please may note.

SEEMA
w/o Sh. Pawan kumar,
r/o Village Bahali, P.O. Kungal Balti,
Tehsil Nankhari, District Shimla (H.P.).

कार्मिक विभाग
(नियुक्ति-II)

अधिसूचना

शिमला-171002, 27 सितम्बर, 2024

संख्या: पर(एपी-बी)ए(3)2/2024-पार्ट-I.—हिमाचल प्रदेश राज्य चयन आयोग के सदस्यों के दो पद तारीख 06 सितम्बर, 2024 को सृजित किए गए हैं।

अतः, इस विभाग की अधिसूचना संख्या: पर(एपी-बी)ए(1)-1/2023, तारीख 28-02-2024 के आंशिक उपान्तरण में और भारत के संविधान के अनुच्छेद 309 के परन्तुक के साथ पठित अनुच्छेद 162 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, हिमाचल प्रदेश के राज्यपाल, यह आदेश देते हैं कि हिमाचल प्रदेश राज्य चयन आयोग, अध्यक्ष और दो सदस्यों से गठित होगा।

आदेश द्वारा,
हस्ताक्षरित /—
(एम.सुधा देवी, भा0प्र0से0),
सचिव (कार्मिक)।

[Authoritative English text of this Department Notification No. Per (AP-B)A(3)-2/2024-Part-I, dated 27-09-2024, as required under Article 348(3) of the Constitution of India].

PERSONNEL DEPARTMENT
(Appointment-II)

NOTIFICATION

Shimla-171 002, the 27th September, 2024

No. Per (AP-B)A(3)2/2024-Part-I.—Whereas, two posts of the Member, Himachal Pradesh Rajya Chayan Aayog have been created on 6th September, 2024.

Now, therefore, in partial modification of this Department notification No. Per (AP-B)A(1)-1/2023, dated 28-02-2024 and in exercise of the power conferred by Article 162 read with proviso to Article 309 of the Constitution of India, the Governor, Himachal Pradesh is pleased to order that the Himachal Pradesh Rajya Chayan Aayog shall consist of a Chairman and two Members.

By order
Sd/-
(M. SUDHA DEVI, IAS),
Secretary (Personnel).

गृह विभाग

अधिसूचना

शिमला-2, 23 सितम्बर, 2024

संख्या: होम-बी (बी) 19-19/71-लूज.—हिमाचल प्रदेश के राज्यपाल, भारत के संविधान के अनुच्छेद 165 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, अधिसूचना संख्या: 19-19/71 (होम) तारीख 25 मई, 1971 द्वारा अधिसूचित और 5 जून, 1971 को राजपत्र हिमाचल प्रदेश में प्रकाशित रूलज फॉर रेगुलेटिंग दी रिम्युनेरेशन एंड ड्युटीज ऑफ दी एडवोकेट जनरल फॉर दी स्टेट का और संशोधन करने के लिए रूल 3 के क्लॉज (ए) के नीचे क्लॉज (एए) को अन्तः स्थापित करते हुए निम्नलिखित नियम बनाते हैं, अर्थात् :-

“(aa) He shall tender his opinion in each and every case decided by the High court, Himachal Pradesh and communicate the same alongwith a copy of judgment or order, as the case may be, within three days from the pronouncement of Judgment/orders.”

आदेश द्वारा,

अतिरिक्त मुख्य सचिव (गृह)।

[Authoritative English Text of this Department Notification No. Home-B(B) 19-19/71-Loose, dated 23-09-2024, as required under clause (3) of Article 348 of the Constitution of India].

HOME DEPARTMENT

NOTIFICATION

Shimla-2, the 23rd September, 2024

No. Home-B(B)19-19/71-Loose.—In exercise of the powers conferred by article 165 of the Constitution of India, the Governor of Himachal Pradesh is pleased to make the following rule further to amend the rules for regulating the remuneration and duties of the Advocate General for

the State notified *vide* notification No. 19-19/71 (Home) dated 25th May, 1971, published in the Rajpatra Himachal Pradesh on 5th June, 1971, by inserting clause (aa) below clause (a) of rule 3, namely:—

“(aa) He shall tender his opinion in each and every case decided by the High Court, Himachal Pradesh and communicate the same alongwith a copy of judgment or order, as the case may be, within three days from the pronouncement of Judgment/ orders.”

By order,

Adtl. Chief Secretary (Home).